### NATIONAL COMPANY LAW TRIBUNAL <u>PRINCIPAL BENCH</u> <u>NEW DELHI</u>

C.P NO. 129(ND)/2016 CA NO.

## **CORAM:**

C NO

PRESENT: SH. R.VARDARAJAN Hon'ble Member (J)

> SH. S. K. MOHAPATRA Hon'ble Member (T)

# ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF SPECIAL BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 9.09.2016

NAME OF THE COMPANY:

Mr. Amar Pal Singh

### V/s. M/s. Manila Resorts Pvt. Ltd. & Ors. SECTION OF THE COMPANIES ACT: 241/242

S.NO	<u>D. NAME DESIGI</u>	NATION	REPRESENTATION	SIGNATURE
1	ROBIN R DAVID	ADVOLATE	PETITIONER	)
2.	MUNAWWAR NASEEM.	11	`1	( AL
3.	FEBIN M VARGHESE	17	4	I tjen.
4.	MEGHA SRIVASTAVA	× ,	4	$\checkmark$

#### Order

The petitioner mentioned CP 129(ND)/2016 for obtaining orders. However, from the records it is seen that the respondents have not been served with the copy of the petition as of today. The petitioner is directed to file the proof of service in relation to the service of notice to the respondents.

List the matter on 20.9.2016

37) (R. VARADHAMDAN

(R. VARADHARAJAN) MEMBER(J)

(S.K. MOHAPATRA)

MEMBER (T)

9.9.2016 (P.K. Sud)